

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6352
ANSWERED ON:15.05.2012
COMPLAINTS RECEIVED BY STATE HUMAN RIGHTS COMMISSIONS
Deo Shri Kalikesh Narayan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the complaints received by each of the State Human rights Commission during each of the last three years and the current year, State-wise;
- (b) the manpower and infrastructure currently in place under the existing commission, State-wise; and
- (c) the steps taken by the Government to strengthen these commissions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): As per Section 21 of the Protection of Human Rights Act, 1993, it is for the State Governments to constitute State Human Rights Commissions (SHRCs). As such, details of complaints received by each of the SHRCs are not maintained by Union Government. The responsibility to ensure adequate manpower, infrastructure and strengthening of these Commissions also lies primarily with the respective State Government.